

**National Company Law Tribunal**

**Allahabad Bench**

**CP No. (IB) 222/ALD/2018**

**ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2018**

**NAME OF THE COMPANY: M/s Berger Paints India Ltd V/s M/s Fedders Lloyed Corporation Ltd**

**SECTION OF I & B CODE: 9 IBC**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<b>1.</b>				
<b>2.</b>				

**CP NO. (IB)222/ALD/2018**

Sh. Akshay Mohiley, Advocate for the Operational Creditor and Sh. Ronak Chaturvedi, Advocate for the Corporate Debtor, is present.

Learned counsel for the Corporate Debtor has informed that both the parties have entered into settlement. However, learned counsel for the Operational Creditor seeks time to verify regarding the alleged settlement.

List the matter on 30<sup>th</sup> August 2018, for further consideration.

**Dated:28.08.2018**

**SAROJ RAJWARE  
MEMBER (TECHNICAL)**

**V.P. SINGH,  
MEMBER (JUDICIAL)**